

agree with him, but according to the rule that you have just now quoted, the Committee will have to present its report within one month. However, that does not seem to be a practicable proposition during this recess because we will be occupied with so many things including the elections in Gujarat. So the hon. Minister should consider giving more time to this Committee. So the amendment should be acceptable to them.

MR. SPEAKER: The question is:

"That this House directs that the Committee submit its Report in the last week of the next session."

The motion was negated.

MR. SPEAKER: The question is:

"That the question of privilege against Shri Janeshwar Misra, a Member of this House, for his having read out in the House on 2nd May, 1975, a letter by an employee of HINDALCO to the Company's President saying that a sum of Rs. 5 lakhs was paid to the Private Secretary of the Prime Minister to prevent trade union activity, which letter the Prime Minister has alleged is a forged one, be referred to the Committee of Privileges."

The motion was adopted.

12.45 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT, CERTIFIED ACCOUNTS AND AUDIT REPORT OF INTERNATIONAL AIRPORT AUTHORITY OF INDIA

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of

India for the year 1973-74, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.

(2) A copy of the Certified Accounts (Hindi and English versions) of the International Airports Authority of India for the year ended 31st March, 1974 together with the Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971. [Placed in Library. See No. LT-9689/75]

NOTIFICATION UNDER GUJARAT CO-OPERATIVE SOCIETIES ACT, A STATEMENT, AND REVIEW AND ANNUAL REPORT OF NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION, LTD. FOR 1973-74

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy of the Gujarat Co-operative Societies (Amendment I) Rules, 1972, published in Notification No. GHKH/5/CSR-4971/21729/B in Gujarat Government Gazette, dated the 24th August, 1972, under sub-section (4) of section 188 of the Gujarat Cooperative Societies Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.

(2) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notification. [Placed in Library. See No. LT-9700/75.]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 519A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National

[Shri A. C. George]

Industrial Development Corporation Limited, New Delhi, for the year, 1973-74

(ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

GUJARAT PANCHAYATS (AMENDMENT) ACT, GUJARAT NOTIFICATIONS UNDER GUJARAT PANCHAYAT ACT AND STATEMENTS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN) I beg to lay on the Table—

(1) A copy of the Gujarat Panchayats (Amendment) Act, 1975 (Hindi and English versions) (President's Act No 1 of 1975) published in Gazette of India, dated the 29th March 1975, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act 1974 [Placed in Library See No LT-9702/75]

(2) A copy of the following Gujarat Notifications under sub-section (4) of section 323 of the Gujarat Panchayat Act, 1961 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat —

(i) The Gujarat Panchayat Service (Appointing Authorities) (Amendment) Rules, 1973, published in Notification No KP/202/PRR/8570 (73) /TH in Gujarat Government Gazette, dated the 5th October, 1973 together with an explanatory note

(ii) The Gujarat Panchayat Service (Conduct) (Amendment) Rules, 1973, published in Notification No KP/208/PSR/1071/9295/73-TH in Gujarat Government Gazette, dated the 6th November, 1973 together with an explanatory note

(iii) The Block Extension Educator (Panchayat Service) Recruitment (Examination) Rules, 1974, published in Notification No KP/70/(74)/JPM,1070 1759/TH in Gujarat Government Gazette dated the 22nd March, 1974 along with corrigendum thereto published in Notification No KP/251/74/JPM/1070/4036/TH in Gujarat Government Gazette, dated the 4th December, 1974 together with an explanatory note

(iv) The Gujarat Gram Panchayats' Secretaries (Recruitment Training and Conditions of Service) (Amendment) Rules 1974 published in Notification No KP/74/108/TCM 3073/CH in Gujarat Government Gazette dated the 6th May 1974 along with 'Erratum' thereto published in Notification No KP/74/228 TCM-3073 /CH in Gujarat Government Gazette dated the 23rd November 1974 together with an explanatory note

(3) Four Statements (Hindi and English versions) showing reasons for delay in laying the above Notifications

(4) Four statements (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notifications mentioned in (2) above [Placed in Library See No LT-9703/75]